

may be opened in another suitable village within the same gram panchayat which fulfills the distance condition.

- (iii) The 3 kms. restriction can be relaxed in hilly areas in cases where such relaxation is warranted by special circumstances.
- (iv) The minimum anticipated revenue will be 33 $\frac{1}{3}$ % of the cost in normal rural areas and 15 per cent of the cost in hilly, tribal and backward areas.

2. Classification of hilly, backward and tribal areas will be made according to the following criteria :

**Hilly areas :**

- (i) "Special Category States", namely, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Nagaland, Tripura, Sikkim, Arunachal Pradesh & Mizoram.
- (ii) Districts/Blocks/Talukas in other States or Union Territories identified by the Planning Commission as hill areas for purposes of Hill Areas Development Programme (HADP).

**Tribal areas :**

- (i) States/Union Territories which have tribal population exceeding 50 per cent of the total population namely, Arunachal Pradesh, Dadra and Nagar Haveli, Lakshadweep, Nagaland, Meghalaya, and Mizoram.
- (ii) Districts/Blocks/Sub divisions/Tehsils/Villages in other States/Union Territories Identified Tribal Development Programme (ITDP).

**Backward areas :**

- (iii) Areas identified by the State Government for implementation of the Backward Areas Development Programme under the Seventh Plan (Village and Small Industries sector).

In view of the continuing ban on creation of posts, proposals for opening of new branch offices will be submitted by the Department of Posts to the Ministry of Finance for grant of exemption.

3. Instructions have been issued to all Heads of Circles to consult Hon'ble Members of Parliament in regard to opening of new post offices and give due and urgent consideration to proposals recommended by them in the light of the aforesaid norms.

**Allotment of Sheds in Mongolpuri and Industrial Plots in Narela by DSIDC**

10367. SHRI RAM RATAN RAM : Will the Minister of INDUSTRY be pleased to state :

(a) whether Delhi State Industrial Development Corporation (DSIDC) invited applications in 1987 for allotment of sheds (S.F.S.) in Mongolpuri and industrial plots in Narela;

(b) whether reservation for Scheduled Castes/Scheduled Tribes was made for both the places;

(c) whether 15 per cent reservation was made for Scheduled Castes/Scheduled Tribes in Mongolpuri;

(d) whether there was no reservation for Scheduled Castes/Scheduled Tribes for Narela but persons belonging to Scheduled Castes Tribe have also applied;

(e) the reasons for not making reservations for Narela when such a reservations was made for Mongolpuri;

(f) the number of applications received for these places, separately and number of applications received from Scheduled Castes/Scheduled Tribes separately;

(g) whether allotment will be made to Scheduled Castes/Scheduled Tribes people on priority basis; and

(b) if so, the details in this regard?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):**

(a) Yes, Sir.

(b) and (c). No, Sir. The reservation for Scheduled Castes/Scheduled Tribes to the extent of 15 per cent was made only in the scheme of allotment of sheds at Mongolpuri.

(d) Yes, Sir.

(e) The Narela Industrial Complex is a project being undertaken by the DSIDC as a developing agency of the Delhi Administration. While deciding the allotment policy for the project, the reservations for any category was not kept by the Executive Council of Delhi Administration because only high-tech. industries were proposed to be established in the area.

(f) The number of applications received is as under :—

	Total	SC	ST
Mangolpuri	58	1	—
Narela Indl. Complex	3470	47	2

(g) and (h). Delhi Administration is seized of the matter.

[English]

**Shut down of Cachar Plant of Hindustan Paper Corporation Limited**

10368. SHRI SUDARSAN DAS : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Hindustan Paper Corporation Limited situated at Panchgram, Cachar, Assam due to go on commercial operation from 1 April, 1988 had declared 'shut down' on 4 March, 1988;

(b) if so, the reasons thereof;

(c) whether six or more very costly electric motors have been missing from the

restricted mill area of the Hindustan Paper Corporation Limited;

(d) if so, the details thereof; and

(e) the action taken to trace out the missing electric motors?

**THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) :** (a) and (b). The production had to be stopped due to break-down in Continuous Digester.

(c) to (e). Six numbers of electric motors valued at approximately Rs.50,000/- only were found missing from their installed positions in the respective plants during the month of March, 1988. The matter was reported to C.I.S.F. posted at the plant and a FIR has been lodged with the local police.

**Cement Import**

10369. SHRI SRIBALLAV PANIGRAHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are importing cement;

(b) if so, the names of the countries and other details indicating quantity and value of cement imported during the last three years; and

(c) to what extent the import of cement has an effect on domestic production of cement ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) :**

(a) In view of easy availability of cement, no fresh import has been authorised by the Government since the financial year 1986-87 except for certain special varieties of cement to meet specific demands from particular end user. Against the decision to import 5 lakh tonnes in 1985-86, bulk of it was imported that same year and the balance during 1986-87,